

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).30642/2008

(From the judgement and order dated 21/10/2008 in CTR No.1306/2008
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

M/S.MAJHOLA DIST.& CHEM.WORKS,PILIBHIT

Petitioner(s)

VERSUS

COMMISSIONER, TRADE TAX COMM.TAX, U.P.

Respondent(s)

(With appln(s) for PERMISSION TO FILE LENGTHY LIST OF DATES and with
prayer for interim relief and office report)

(For Final Disposal)

WITH SLP(C) NO. 30658 of 2008

(With appln(s) for permission to place addl. documents on record and
with prayer for interim relief and office report)

(For Final Disposal)

SLP(C) NO. 30664 of 2008

(With appln(s) for permission to place addl. documents on record and
with prayer for interim relief and office report)

SLP(C) NO. 30683 of 2008

(With appln(s) for permission to place addl. documents on record and
with prayer for interim relief and office report)

Date: 01/09/2011 These Petitions were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE MUKUNDAKAM SHARMA

HON'BLE MR. JUSTICE ANIL R. DAVE

For Petitioner(s)

Mr. Prakash Kumar Singh, Adv.

For Respondent(s)

Mr. Sunil Gupta, Sr. Adv.

Mr. Shail Kr. Dwivedi, AAG

Mr. Manoj Kr. Dwivedi, Adv.

Ms. Vandana Mishra, Av.

Mr. Tonmay Agarwal Rao, Adv.

Mr. Gunnam Venkateswara Rao, Adv.

UPON hearing counsel the Court made the following

O R D E R

Adjourned for four weeks in terms of the request

made in the letter.

(DEEPAK MANSUKHANI) (RENU DIWAN)

Court Master Court Master